

CENTRAL ADMINISTRATIVE TRIBUNAL**JAMMU BENCH JAMMU****Dated: This 18th day of September, 2020****HON'BLE MR. RAKESH SAGAR JAIN, MEMBER – J****HON'BLE MR. ANAND MATHUR, MEMBER - A****O.A. No. 061/800/2020**

1. Ashiq Hussain, S/o Nazir Ahmad Dar, R/o Charar-i-Sharieff Budgam and 10 other applicants.

..APPLICANTS**By Advocate:** Mr. Ashwani Sharma**V/S**

1. Union Territory of J&K through Principal Secretary to Government. Power Development Corporation, Civil Secretariat, Jammu/Srinagar.
2. The Managing Director, KPDCL, Kashmir.
3. Chief Engineer, JKPTCL, Srinagar.
4. Chief Engineer, KPDCL, Srinagar.
5. Executive Engineer, ED, Budgam.
6. Executive Engineer, STD-II, Rajbagh, Srinagar.
7. Executive Engineer, TLMD-VI, Bemina, Srinagar.

.....Respondents**By Advocate: Shri Sudesh Magotra, DAG**

ORDER

Rakesh Sagar Jain, Member (J)

Shri Ashiq Hussain and 10 other applicants have filed this OA on 08.09.2020 seeking direction to respondents to place them in pay scale of Rs.220-430 (pre-revised) as revised from time to time in light of the J&K High Court judgment dated 11.10.2012. They contend that the respondents have wrongly placed them in the pay scale of Rs.200-320 (pre-revised) instead of the scale of Rs.220-430 although they are entitled for it.

2. Heard Shri Ashwani Sharma, learned counsel for the applicants and Shri Sudesh Magotra, DAG for the respondents.
3. The applicants' counsel submits that in view of the above mentioned High Court order and dismissal of challenge to it by the Apex Court and order of the Tribunal dated 23.06.2020 in OA 061/83/2020, they have submitted a detailed representation to respondent no.4. He also submits that the applicants would be satisfied if this OA is disposed of at this

stage itself with direction to the respondents to decide their representation within a specified period of time.

4. In view of the above submission of the applicants, we dispose of this OA at the admission stage itself with direction to the respondents to decide their representation as per provisions of relevant rules and case laws. This exercise should be completed by the respondents with 60 days from the date of receipt of a copy of this order, by passing a well reasoned order and communicate it to the applicants. OA is disposed of. No costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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